NATIONAL COMPANY LAW TRIBUNAL ITEM NO : 3
ALLAHABAD BENCH

C APPEAL NO.184/ALD/2020

ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.09.2020 AT 11:30 AM THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY : DYNASTYRAJ INFRASTRUCTURE PVT. LTD. V/S ROC

SECTION: 252(1) OF COMPANIES ACT, 2013

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)

COUNSEL FOR APPELLANT : SH. ANAND BAJPAI ALONGWITH SH. VIKASH AGRAWAL, ADVS.

COUNSEL FOR ROC : SH. SHIVENDRA BAHADUR, CGSC.

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The matter was taken up today through Video Conferencing at 11:50 AM.

Heard Sh. Anand Bajpai alongwith Sh. Vikash Agarwal, Advocates for the Appellant and Sh. Shivendra Bahadur, CGSC for the ROC through video conferencing.

The present appeal has been filed by the appellant U/s 252(1) of the Companies Act, 2013 for restoration of the company and prayed that the matter be posted before 30.09.2020, on the ground that the benefit of CFSS-2020 Scheme is only applicable till 30.09.2020.

After hearing the submission of learned counsel for the appellant, the matter be listed on 25.09.2020 and in the meantime Ld. Counsel for the ROC as well as I.T. Department may file their reply after serving the copy upon the Ld. Counsel for the appellant, thereafter, appellant may file his rejoinder by the next date of listing.

As prayed, put up on 25th September, 2020 before the Regular Court/ Video Conferencing.

— Sd —

Dated : 15.09.2020

JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)

Typed by :
Kavya Prakash Srivastava
(Stenographer)